

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

**SERVICE TAX APPEAL NO: 85320 OF 2017
WITH
CROSS-OBJECTION NO: 91073 OF 2017
(on behalf of respondent)**

[Arising out of Order-in-Original No: MUM-SVTAX-006-COMMISSIONER - 49&50-16-17 dated 30th November 2016 passed by the Commissioner of Service Tax – VI, Mumbai.]

India Links Web Hosting Pvt Ltd
11 OM Towers, 89 SV Road, Kandivalie (West)
Mumbai - 400067

... Appellant

versus

**Commissioner of Service Tax – VI
Mumbai**
Mahavir Jain Vidyalaya, CD Barfiwala Marg
Juhu Galli, Andheri (W), Mumbai - 400058

...Respondent

**WITH
SERVICE TAX APPEAL NO: 85595 OF 2017
WITH
CROSS-OBJECTION NO: 91074 OF 2017
(on behalf of respondent)**

[Arising out of Order-in-Original No: MUM-SVTAX-006-COMMISSIONER - 49&50-16-17 dated 30th November 2016 passed by the Commissioner of Service Tax – VI, Mumbai.]

**Commissioner of Service Tax – VI
Mumbai**
Mahavir Jain Vidyalaya, CD Barfiwala Marg
Juhu Galli, Andheri (W), Mumbai - 400058

... Appellant

versus

India Links Web Hosting Pvt Ltd
11 OM Towers, 89 SV Road, Kandivalie (West)
Mumbai - 400067

...Respondent

APPEARANCE:

Shri Arohit Agrawal, Chartered Accountant for the assessee-appellant

Shri Adeeb Pathan, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85281-85282/2025

DATE OF HEARING:	25/02/2025
DATE OF DECISION:	25/02/2025

PER: C J MATHEW

M/s India Links Web Hosting Pvt Ltd had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn. Cross-objections are also dismissed as infructuous.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)